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Government of India
Ministry of Finance
(Department of Revenue)

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New Delhi, the 5th February, 1980.

NOTIFICATION
INCOME TAX

No.3170(F.No.398/3/80-ITCC): In pursuance of sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961(43 of 1961), the Central Government hereby authorises Shri S.K. Jain being a gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri S.K. Jain takes over charge as Tax Recovery Officer.

Sd/-
(H. VENKATARAMAN)
Deputy Secretary to the Government of India.

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Sd/-
(H. VENKATARAMAN)
Deputy Secretary to the Government of India.

AUTHORI

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V.K. BHATI
(V.K. BHATI)

ASSISTANT DIRECTOR OF INSPECTION(R&P).

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* SHARMA *